
(2018) 04 P&H CK 0233
In the Punjab And Haryana At Chandigarh
Case No : CRM-M-14696-2018

Jasika Joshi and another

APPELLANT

Vs

State of Punjab and others

RESPONDENT

Date of Decision : 06-04-2018

Acts Referred:

Citation : (2018) 04 P&H CK 0233

Hon'ble Judges : Arvind Singh Sangwan, J

Bench : Single Bench

Final Decision : Disposed Of

Judgement

ARVIND SINGH SANGWAN, J. (Oral)

The petitioners have approached this Court seeking protection of their life and liberty on the premise that petitioner No.1 has performed marriage with petitioner No.2 against the wishes of her parents and other family members and the petitioners are apprehending threat to their life and liberty at their instance.

Notice of motion.

Ms. Samina Dhir, DAG, Punjab accepts notice on behalf of the respondent-State.

Learned counsel for the petitioners has submitted that a representation dated 05.04.2018 was made to the Senior Superintendent of Police, Shaheed

Bhagat Singh Nagar (Annexure P-4) seeking necessary protection but no action has been taken so far in the matter.

Heard.

Without examining the question of validity or otherwise of marriage of the petitioners, the present petition stands disposed of with a direction to the

Senior Superintendent of Police, Shaheed Bhagat Singh Nagar to look into grievance of the petitioners expressed in the representation (Annexure P-

4) and take appropriate action, if any, warranted in the circumstances.

It is made clear that in case any FIR is registered against petitioner No.2, it will be open for the police authorities to take action, in accordance with

law.